

ACT No. XXII OF 1918.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the 26th
September, 1918.)*

An Act to provide that certain bronze coins
coined outside British India shall be legal
tender in British India.

WHEREAS it is expedient to provide that certain
bronze coins coined outside British India shall
be legal tender in British India; It is hereby enacted
as follows :—

Short title.

1. This Act may be called the Bronze Coin (Legal
Tender) Act, 1918.

Power to
declare certain
bronze coins
coined outside
British India
to be legal
tender.

2. (1) Where bronze coins of any of the denom-
inations specified in section 8 of the Indian Coinage
Act, 1906, are coined outside British India at the III of 1906.
request of the Governor General in Council, and the
Governor General in Council is satisfied that such
coins are in accordance with the requirements of
section 9 and of any notification for the time being
in force under section 10 of the said Act, he may, by
notification in the Gazette of India, direct the issue
of any such coins, and thereafter any such coins shall
be legal tender in payment or on account in the same
way and to the same extent as if they were coins
referred to in section 14 of the said Act, and the
provisions of the said Act shall apply accordingly.

(2) Every coin which is declared to be legal
tender by sub-section (1) shall be deemed to be
Queen's coin within the meaning of section 230 of
the Indian Penal Code.